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Court 5 (Video Conferencing) ITEM NO.9

SECTION XIV

SUPREME COURT OF INDIA **RECORD OF PROCEEDINGS**

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).19177/2019

(Arising out of impugned final judgment and order dated 25-09-2018 in WPC No. 9942/2018 passed by the High Court of Delhi at New Delhi)

VIKASH KUMAR Petitioner(s)

VERSUS

UNION PUBLIC SERVICE COMMISSION & ORS.

Respondent(s)

(WITH IA No. 84603/2019 - CONDONATION OF DELAY IN FILING, IA No. 84604/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, 96838/2020 **PERMISSION** T0 FILE **ADDITIONAL** -DOCUMENTS/FACTS/ANNEXURES, IA No. 190066/2019 - PERMISSION TO FILE DOCUMENTS/FACTS/ANNEXURES, ADDITIONAL IΑ 112315/2019 No. PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date: 27-01-2021 This petition was called on for hearing today.

CORAM:

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD HON'BLE MS. JUSTICE INDIRA BANERJEE HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Rajan Mani, Adv.

Ms. Ritu Kumar, Adv

Mr. Pukhrambam Ramesh Kumar, AOR

Ms. Anupama Ng., Adv.

Mr. Karun Sharma, Adv.

For Respondent(s)

Ms. Madhavi Divan, ASG

Mr. Gopal Jha, Adv.

Mr. A.K. Kaul, Adv.

Ms. Aakanksha Kaul, Adv.

Ms. Nidhi Khanna, Adv.

Mr. Raj Bahadur Yadav, AOR

Mr. Amrish Kumar, AOR

Mr. Naresh Kaushik, Adv.

Mrs. Lalitha Kaushik, AOR

Ms. Sanchita Ain, Adv.

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UPON hearing the counsel the Court made the following O R D E R

- 1 Delay condoned.
- We have heard Mr Rajan Mani, learned counsel appearing on behalf of the petitioner, Ms Madhavi Divan, learned Additional Solicitor General appearing on behalf of the Union of India, Mr Naresh Kaushik, learned counsel appearing on behalf of the Union Public Service Commission and Ms Sanchita Ain, learned counsel.
- 3 Leave granted.
- 4 Judgment reserved.

(SANJAY KUMAR-I) AR-CUM-PS (SAROJ KUMARI GAUR)
COURT MASTER